CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 369/2016 O.A. No. 1586/2013

New Delhi, this the 1st day of November, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

834794-K Nb Sub. Rajvir Singh, S/o Shri Amar Singh, R/o H.No.951/23, Rajendra Appartment, Gali No.4, Mahipalpur, New Delhi-37.

.. Petitioner

(By Advocate : Shri U. Srivastava)

Versus

- 1. Sh. L.N. Sharma, CPMG, Delhi Circle, New Delhi.
- Shri D.R. Sen,
 Sr. Supdt.,
 D/o Posts, Delhi Stg. Division,
 Delhi-06.

.. Respondents

(By Advocate: Shri R.K. Jain)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

- 2. O.A. No. 1586/2013 was disposed of on 12.01.2016 as under:
 - "4. In view of the statement made on behalf of the respondents through Shri R. K. Jain, learned counsel, we feel that no purpose would be served by keeping the matter further pending.

We, therefore, dispose of this OA with the direction to the respondents to examine as to whether the applicant is similarly placed like the aforesaid cases, and if he is found similarly placed, the respondents shall consider to grant the same benefit to the applicant expeditiously, preferably within a period of three months from the date of production of certified copy of this order. In the event the respondents do not find any merit in the contention of the applicant and his grievance is also not found to be similar as that of OA No.597/CH/2010 (Chandigarh Bench) and OA No.856/2012 (Ernakulam Bench), they shall pass a reasoned order and communicate the same to the applicant within the aforesaid time. The applicant would have liberty to assail the decision taken by the respondents before the appropriate forum in accordance with law, if he is aggrieved by the same.

- 5. With the above order, this Application stands finally disposed of."
- 3. In compliance of the aforesaid orders, the respondents have already granted 2nd MACP to the applicant w.e.f. 01.09.2008 as against 15.12.2009, earlier granted to him. The respondents vide Annexure R-3 enclosed to the compliance affidavit filed on 04.10.2017, dated 29.08.2017, observed as under:

"As per telephonic message received from your office and in continuation to this office letter of even No. dated 11.08.2017, it is to inform you that after counting adhoc services under APS as qualifying service, MACP-II has been given to Sh. Rajvir Singh, SA, Delhi Stg. Division w.e.f. 01.09.2008 vide this office Memo of even No. dated 31.07.2017. Now he is due for grant of MACP-III. In this regard, the case for granting MACP-III to Sh. Rajvir Singh is under process and in this connection, the DPC will be held very shortly."

4. Shri R.K. Jain, learned counsel appearing for the respondents, further submits that as and when the Screening Committee meets, the case of the applicant would be considered as per rules and

appropriate orders would be passed thereafter and, in this connection, he seeks further two months' time.

5. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the respondents shall pass the consequential orders, as observed above, within two months from the date of receipt of a copy of this order. No order as to costs.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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